

प्रेषक,

जिलाधिकारी

कानपुर नगर।

सेवा में,

Ld. रजिस्ट्रार जनरल,  
मा0 राष्ट्रीय हरित अधिकरण,  
मुख्य पीठ, नई दिल्ली।

दिनांक: अप्रैल 01, 2026

पत्रांक-300 / तीस-उपखनिज / 2026

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा वाद संख्या ओ0ए0नम्बर 176/2022 अमन चौधरी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश के अनुपालन के सम्बंध में।  
महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम युनियन आफ इन्डिया व अन्य में मा0 राष्ट्रीय हरित अधिकरण में पारित आदेश दिनांक 16.01.2026 के प्रस्तर 150 In view of the above discussed facts and circumstances of the case and relevant statutory provisions and environmental norms and also the fact that the mining lease in question has already expired on 06.04.2023, the present original application is disposed of with the directions.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0नम्बर 176/2022 अमन चौधरी बनाम उ0प्र0 राज्य व अन्य में प्रस्तर 150 में पारित आदेश/निर्देश दिनांक 16.01.2026 के अनुपालन की स्थिति निम्नवत है:-

क्र0 सं0	मा0 NGT द्वारा दिये गये निर्देश	अनुपालन
i	The Director, Geology & Mining, Uttar Pradesh is directed to ensure that copies of EC are sent to UPPCB and the concerned District Magistrate and the District Mining Officer are directed to ensure that copies of mining lease deed is sent to UPPCB and concerned UPPCB Regional Office and the Member Secretary, UPPCB is directed to ensure that copies of EC and mining lease deed are sent to concerned UPPCB Regional Office.	वर्तमान में जनपद कानपुर नगर में एक साधारण बालू का पाँच वर्षीय खनन पट्टा ग्राम रामपुर तहसील घाटमपुर में दिनांक 02.06.2025 से संचालित है। उक्त पट्टा की डीड की कापी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ व क्षेत्रीय कार्यालय कानपुर को पत्र संख्या 279/तीस-उपखनिज / 2026 दिनांक 17.03.2026 द्वारा प्रेषित की गयी है।
ii	The Chief Secretary, Government of Uttar Pradesh is also directed to issue appropriate instructions to all the District Magistrates in the State of Uttar Pradesh that copy of mining lease is sent to the Member Secretary, UPPCB and UPPCB Regional Office immediately on its execution for information and further necessary action for compliance with the EC conditions and also ensuring compliance with mandatory requirement of obtaining of CTE and CTO from UPPCB by the mining lease holders before commencement of the mining.	वर्तमान में जनपद कानपुर नगर में एक साधारण बालू का खनन पट्टा क्षेत्र सक्षम प्राधिकरण उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सी0टी0ई0 / सी0टी0ओ0 संख्या 241274(यू0पी0पी0सी0बी0आर0ओ0) / सी0टी0ओ0 / बोथ कानपुर दिनांक 28.05.2025 प्राप्त करने के उपरान्त दिनांक 02.06.2025 से संचालित है।
iii	The Director, Geology and Mining, Uttar Pradesh is directed to ensure that complete information with respect to all mining leases/permits granted in the State, whatever be the term thereof, is	वर्तमान में जनपद कानपुर नगर में एक साधारण बालू का पाँच वर्षीय खनन पट्टा ग्राम रामपुर तहसील घाटमपुर में दिनांक

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	uploaded on the website of Directorate of Geology and Mining, Government of Uttar Pradesh. All the District Magistrates in the State of Uttar Pradesh are also directed to ensure that complete information with respect to all mining leases/permits granted in the District, whatever be the term thereof, are uploaded on the website of District Administration.	02.06.2025 से संचालित है। इस कार्यालय के पत्र संख्या 278/तीस-उपखनिज/2026 दिनांक 17.03.2026 द्वारा उक्त पट्टे की डीड की प्रति जिले की वेबसाईट पर अपलोड करा दी गयी है।
iv	The UPPCB is directed to upload and regularly update the information on its website regarding the mining lease holders who have applied for CTE/CTO, who have been granted CTE/CTO, the period of validity of CTE/CTO, whose applications for CTE/CTO are pending and whose applications for CTE/CTO have been rejected and UPPCB is also directed to take appropriate action including issuance of closure order and imposition of environmental compensation from mining lease holders who commenced/carried out mining without obtaining CTE/CTO.	अपेक्षित कार्यवाही जनपद स्तर से सम्बन्धित नहीं है।
v	The UPPCB is directed to upload and regularly update the information on its website regarding the mining lease holders who have applied for CTE/CTO, who have been granted CTE/CTO, the period of validity of CTE/CTO, whose applications for CTE/CTO are pending and whose applications for CTE/CTO have been rejected and UPPCB is also directed to take appropriate action including issuance of closure order and imposition of environmental compensation from mining lease holders who commenced/carried out mining without obtaining CTE/CTO.	अपेक्षित कार्यवाही जनपद स्तर से सम्बन्धित नहीं है।
vi	The Director, Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue by any of the mining lease holders without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time.	अनुपालन किया गया है, जिसका उल्लेख बिन्दु (ii) में किया गया है।
vii	The Director, Geology and Mining, Uttar Pradesh and the Member Secretary, UPPCB are directed to maintain a data base on the basis of satellite imagery of the mining area leased out to enable easy detection of unlawful activities like construction of temporary bridge/road/passage and to ensure that no temporary bridge or road is constructed across river streams/channels for carrying out mining and allied activities and	

	mining across river streams/channels may be permitted only if so mentioned in form I, EIA report and mining plan and specifically stipulated for in EC and mining lease and the mode of access and transportation of the minor mineral provided for in the same.	
viii	The Director, Geology and Mining, Uttar Pradesh and the Member Secretary, UPPCB are directed to ensure that the directions given by this Tribunal vide order dated 26.02.2021 passed in O.A. No. 360/2015 titled National Green Tribunal vs. Virendra Singh and other connected cases are strictly followed and inspection is carried out by the Expert Committee at least thrice for each lease i.e. after expiry of 25 % the lease period, then after 50 % of the period and finally six months before expiry of the lease period for correction and assessment of damage, if any. The reports of such inspections be acted upon and placed on the website of the SEIAA.	अपेक्षित कार्यवाही जनपद स्तर से सम्बन्धित नहीं है।
ix	All the District Magistrates and the Commissioners/Superintendents of Police of the concerned District are directed to periodically make surprise visits in the mining lease sites in the District for preventing illegal mining and to take all requisite measures to ensure that no illegal mining and illegal transportation of mined minor minerals takes place in the District.	जनपद स्तर पर गठित टास्क फोर्स द्वारा अवैध खनन/परिवहन के विरुद्ध कार्यवाही करते हुए वित्तीय वर्ष 2025-26 में माह-फरवरी तक तीन प्रकरण में प्रथम सूचना रिपोर्ट करायी गयी है, तथा कुल 500 पकड़े गये वाहनो से कर अपवंचन से 2,07,35,540.00 का जुर्माना वसूला गया है।
x	The Divisional Forest Officer, Kanpur Nagar is directed to verify the factual position and submit report as to whether respondent No. 2 Project Proponent has carried out plantation over 20 % of total lease area or along road sides as mandated by EC conditions and to submit report within three months specifying the deficiencies of plantation in terms of area, location, number and nature of species of trees and suggesting measures required to be taken by respondent no. 2 Project Proponent for remedying deficiencies of plantation and the budget amount required for the same.	उक्त का अनुपालन कराने हेतु इस कार्यालय के पत्र संख्या 278/तीस-उपखनिज/2026 दिनांक 17.03.2026 द्वारा प्रभागीय वनाधिकारी सामाजिक वानिकी प्रभाग कानपुर नगर को पत्र प्रेषित कर दिया गया।
xi	Respondent no. 2-Project Proponent is directed to ensure that such deficiencies of plantation so mentioned in the report of the Divisional Forest Officer, Kanpur are remedied during monsoon 2026 and requisite plantation is carried out on panchayat land/designated government land/roadsides and to file compliance report in this regard within next four months.	उक्त का अनुपालन कराने हेतु इस कार्यालय के पत्र संख्या 278/तीस-उपखनिज/2026 दिनांक 17.03.2026 द्वारा प्रभागीय वनाधिकारी सामाजिक वानिकी प्रभाग कानपुर नगर को पत्र प्रेषित कर दिया गया।
xii	The District Magistrate, Kanpur Nagar is directed to pass fresh order as directed by Hon'ble High Court of Allahabad vide order dated 21.08.2023 in	प्रश्नगत रिट याचिका संख्या 18966/2021 वैष्णवी इन्टरप्राइजेज बनाम

	Civil Miscellaneous Writ Petition No. 18966 of 2021 Vaishnavi Enterprises Vs. State of Uttar Pradesh within one month from the date of receipt of a copy of this order, if such fresh order has not been passed so far.	उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 21.08.2023 के अनुपालन में इस कार्यालय के पत्र संख्या 598/तीस-उपखनिज/ 2024 दिनांक 23.12.2024 को पारित किया गया।
xiii	The State Authority is directed to dispose of the Revision No. 95/R/SM/2022 expeditiously preferably within three months from the date of receipt of a copy of this order, if the above said Revision has not been disposed of so far.	अपेक्षित कार्यवाही शासन स्तर से है, जो प्रक्रियाधीन है।
xiv	The Member Secretary, UPPCB is directed to verify the CSR activities conducted by Respondent No. 2-Project Proponent and the amount spent on the same and to point out the deficiencies to Respondent No. 2-Project Proponent within three months.	उक्त का अनुपालन कराये जाने हेतु सदस्य सचिव यू०पी०पी०सी०बी० उ०प्र० लखनऊ को इस कार्यालय द्वारा पत्र संख्या 279/तीस-उपखनिज /2026 दिनांक 17.03.2026 द्वारा प्रेषित की गयी है।
xv	Respondent No. 2-Project Proponent is directed to remedy the deficiencies and carry out CSR activities with the remainder of the amount as the case may be in accordance with the directions of the District Environment Committee/District Magistrate, Kanpur Nagar within next three months.	उक्त का अनुपालन कराये जाने हेतु सदस्य सचिव यू०पी०पी०सी०बी० उ०प्र० लखनऊ को इस कार्यालय द्वारा पत्र संख्या 279/तीस-उपखनिज /2026 दिनांक 17.03.2026 द्वारा प्रेषित की गयी है।
xvi	CPCB is directed to verify whether Daman and Diu PCC and Goa SPCB have also adopted and implemented the classification and file further action and file further report in this regard within three months.	-

अतः उपरोक्तानुसार अनुपालन आख्या सादर सेवा में प्रेषित है।

01.4.2026 -  
अपर जिलाधिकारी(वि०/रा०)  
कानपुर नगर।

प्रतिलिपि:- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

अपर जिलाधिकारी(वि०/रा०)  
कानपुर नगर।